

(iii) "In accordance with the provision of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

DELHI RENT CONTROL (AMENDMENT) BILL

[English]

AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL : Sir, I lay on the Table the Delhi Rent Control (Amendment) Bill, 1988, as passed by Rajya Sabha.

12.03 hrs.

PARLIAMENTARY COMMITTEES

[English]

SUMMARY OF WORK

SECRETARY-GENERAL : Sir, I beg to lay on the Table a copy of the 'Parliamentary Committees (Other than Financial Committees)-Summary of Work' (Hindi and English versions) pertaining to the period of 1 June, 1987 to 31 May, 1988.

(Interruptions)

MR. DEPUTY-SPEAKER : You first go to your seat.

(Interruptions.)

12.03½ hrs

COMMITTEE OF PRIVILEGES

[English]

Second Report

SHRI BIPIN PAL DAS (Tezpur) : I beg to lay on the Table the Second Report (Hindi and English versions) of the Committee of Privileges.

12 04 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

[English]

Thirteenth Report

SHRI BIPIN PAL DAS (Tezpur) : I beg to present the Thirteenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

(Interruptions)

MR. DEPUTY-SPEAKER : Now, Matters under Rule 377.

Shri R.P. Panika

(Interruptions)

12.05 hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) Demand for regular power supply to Mirzapur, Gianpur and Bhadohi in Uttar Pradesh to increase the production of carpets with a view to promote their exports

SHRI UMAKANT MISHRA (Mirzapur) : My parliamentary constituency Mirzapur and Bhadohi are the places

[Shri Umakant Mishra]

mainly known for their production and export of carpets. About six lakhs of people earn their livelihood by weaving and production of carpets. The carpets from this region are exported to the foreign countries and a foreign exchange worth Rs. 150 crore is earned thereby. There can be more income of foreign exchange if the production of carpet is increased and its quality is improved. Round the clock availability of supply of power in villages and towns of this region is a must for improvement in the quality and quantity of the production of carpets.

I, therefore, urge upon the Central Government to prepare a special area development scheme to increase the production of carpets with a view to promote their exports from Mirzapur, Gianpur and Bhadohi and arrangements should also be made for a regular power supply for all the 24 hours in this area.

[English]

(Interruptions)

(ii) Demand for setting up the proposed oil refinery at Paradeep without future delay

DR. KRUPASINDHU BHOI (Sambalpur): The Government of Orissa had submitted a proposal to the then Union Minister of Petroleum and Chemicals a long time ago for setting up of an Oil Refinery at Paradeep. It was examined by the Central Government and decision was taken to set up the Oil Refinery during the Sixth Plan period. Now we are in the middle of the Seventh Plan, but it is unfortunate that establishment of Oil Refinery has not materialised so far. When Paradeep was selected for the location of Oil Refinery, Mangalore and Karnal were nowhere in the picture. Now an Oil Refinery has been set up at Karnal and it is in the process of finalisation at Mangalore. There has been an inordinate delay in the case of Paradeep. The proposal has been awaiting clearance of the Ministry of Petroleum and Natural Gas. As delay in the establishment of Oil Refinery at Paradeep will create great discontentment among the

people of Orissa, I demand that the proposed Refinery should be set up without any further delay.

(Interruptions)

[Translation]

(iii) Demand for a uniform law for Panchayats.

SHRI DHARAM PAL SINGH MALIK (Sonepat): Mr. Deputy Speaker, Sir, Panchayati Raj System is working differently in every State. In some States there is two-tier-system and in some others there is three-tier-system of it. Besides this, the term of Panchayats in each State is also different and elections to them are not held in any State at the proper and Scheduled time. At present Panchayats are entrusted with the responsibility of the overall development of villages.

I, therefore, request the Government to introduce a uniform Panchayat system in all the States of India by enacting a comprehensive law at the national level and a provision with regard to the time of their elections in each State should be made in the law itself, so that no state Government could make a change in the Panchayat system according to their own political convenience and thus obstruct the development of villages.

(iv) Demand for setting up one more Thermal Power Station to meet the increased power requirement of Delhi.

SHRI BHARAT SINGH (Outer Delhi): Mr. Deputy Speaker, Sir, today the population of Delhi is increasing day by day. A lot of power is required to meet the requirements of 80 lakhs of people because the number of connections is quite large as compared to the transformers which are small in size and get burnt when they receive a very high load of power. Without electricity, people have to face a lot of difficulty the whole day long. Even when the complaints are made, it is told that they are short of electricians. The electricians attend to the repairing of tubewells